

Hindustan Times

Rats bit 4 fingers of newborn girl; Indore hospital lied, claims tribal outfit

<https://www.hindustantimes.com/india-news/rats-bit-4-fingers-of-newborn-girl-indore-hospital-lied-claims-tribal-outfit-101757313258317.html>

PTI | Published on: Sept 08, 2025 12:04 pm IST

Indore, Days after a newborn girl died at the government-run Maharaja Yeshwantrao Hospital here, a tribal outfit on Monday claimed rats had gnawed her four fingers, and accused the medical facility's administration of lying and misleading everyone.

The Jai Adivasi Yuva Shakti , a tribal organisation, has demanded suspension of the hospital superintendent and other senior officials, along with registration of a case of culpable homicide not amounting to murder.

If the demand is not met by Monday evening, the tribal community would launch a major agitation, JAYS national president Lokesh Mujalda warned.

Two newborn girls, who had been bitten by rats in the hospital's ICU, died recently, raising questions about the institution's functioning.

One of them, daughter of Devram from Dhar district, who was admitted to the hospital with congenital deformities, died after the rat attack, Mujalda claimed while talking to PTI.

The body was handed over to the family in a plastic bag after the post-mortem on Saturday evening, he said.

When the packing was removed before the funeral, the family was devastated and enraged to notice that four fingers on one hand of the baby had allegedly been gnawed by rats, Mujalda said.

He accused the MYH administration of misleading everyone by initially claiming the baby had only suffered minor injuries to her fingers due to rat bites.

The JAYS leader demanded suspension of the hospital superintendent and senior officials, along with registration of a case of culpable homicide not amounting to murder.

If the demand is not met by Monday evening, the tribal community would launch a major agitation, he warned.

Rats bit the two infants, suffering from congenital deformities, on the intervening night of August 31 and September 1 in the hospital's ICU, officials earlier said. The other affected family is from neighbouring Dewas district.

Amid allegations of gross negligence, the MYH authorities maintained the deaths of both the babies were not linked to rat attacks, but were because of severe pre-existing health complications they suffered due to congenital deformities.

On Saturday, JAYS functionaries staged a protest at the hospital with the bereaved parents seeking compensation of ₹1 crore each for the families of the two infants as well as registration of a culpable homicide case against senior officials.

"The district administration has assured us the necessary steps will be taken to suspend senior officials of MYH and register an FIR against them. If this demand is not fulfilled within 10 days, another protest will be staged by us at MYH," Mujalda had said.

The hospital administration has so far taken disciplinary action against six officials, including suspension and removal from posts, in connection with the deaths.

The National Human Rights Commission last week issued notices to the principal secretary of the Madhya Pradesh's health department and Indore's collector over a complaint alleging a newborn died and others were injured due to "rat attacks" inside a hospital. In its notice, the NHRC has directed authorities that the allegations levelled in the complaint be inquired into, and asked to submit an "action taken report within 10 days" for perusal of the commission.

The National Commission for Protection of Child Rights also last week issued a notice to the Indore collector over the death of two newborn girls bitten by rats at the hospital.

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Deccan Chronicle

Rats Bit Newborn's Four Fingers; Indore Hospital Lied, Alleges Tribal Outfit

Tribal body JAYS accuses MYH administration of cover-up, demands action against senior officials after baby's death;

<https://www.deccanchronicle.com/amp/nation/rats-bit-newborns-four-fingers-indore-hospital-lied-alleges-tribal-outfit-1902255>

By : DC Correspondent

Update: 2025-09-08 06:55 GMT

Hospital (MYH) here, a tribal outfit on Monday claimed rats had gnawed her four fingers, and accused the medical facility's administration of lying and misleading everyone.

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If the demand is not met by Monday evening, the tribal community would launch a major agitation, JAYS national president Lokesh Mujalda warned. Two newborn girls, who had been bitten by rats in the hospital's ICU, died recently, raising questions about the institution's functioning.

One of them, daughter of Devram from Dhar district, who was admitted to the hospital with congenital deformities, died after the rat attack, Mujalda claimed while talking to PTI.

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India Today

Rats bit girl's fingers, Indore hospital lied, claims tribal organisation

The Jai Adivasi Yuva Shakti (JAYS), a tribal organisation, has demanded suspension of the hospital superintendent and other senior officials, along with registration of a case of culpable homicide not amounting to murder.

<https://www.indiatoday.in/india/story/indore-tribes-girl-rat-fingers-bit-hospital-superintendent-organisation-suspension-requested-2783655-2025-09-08>

Press Trust of India | Indore, UPDATED: Sep 8, 2025 12:24 IST

Posted By: Aryan Rai

Days after a newborn girl died at the government-run Maharaja Yeshwantrao Hospital (MYH) here, a tribal outfit on Monday claimed rats had gnawed her four fingers, and accused the medical facility's administration of lying and misleading everyone.

The Jai Adivasi Yuva Shakti (JAYS), a tribal organisation, has demanded suspension of the hospital superintendent and other senior officials, along with registration of a case of culpable homicide not amounting to murder.

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One of them, daughter of Devram from Dhar district, who was admitted to the hospital with congenital deformities, died after the rat attack, Mujalda claimed while talking to PTI.

The body was handed over to the family in a plastic bag after the post-mortem on Saturday evening, he said.

Medical Dialogues

Death of 2 newborns at Indore Hospital: NHRC seeks Action Taken Report

<https://medicaldialogues.in/news/health/hospital-diagnostics/death-of-2-newborns-at-indore-hospital-nhrc-seeks-action-taken-report-154864>

8 September 2025

Bhopal: Taking cognisance of the deaths of two newborns allegedly bitten by rats at Indore's government-run Maharaja Yeshwantrao (MY) Hospital, the National Human Rights Commission (NHRC) has issued notices to the Principal Secretary, Public Health and Medical Education Department, Madhya Pradesh government, and Indore District Collector, seeking an action taken report within 10 days.

Medical Dialogues had reported that two newborns were bitten by rats inside the Neonatal Intensive Care Unit (NICU). One of the newborns, bitten over the weekend, passed away on Tuesday. The second infant admitted to the same neonatal intensive care unit (NICU) reportedly died after suffering injuries believed to be caused by a rat.

However, hospital authorities stated that the cause of death of the two infants was their critical medical condition, not the rat bite. They attributed their deaths to pneumonia and septicaemia, respectively. According to hospital officials, the reported rat bite resulted only in "minor scratches" on two fingers and was not a contributing factor in the fatality.

While hospital authorities claimed that both newborns died due to pre-existing medical conditions, including congenital deformities, families and civil society groups have alleged gross negligence, as they claimed that the deaths are linked to alleged rat bites inside the hospital's neonatal intensive care unit (NICU).

In support of the deceased infant's families, a non-profit organisation, Network for Access to Justice, filed a complaint before the commission and sought immediate action against the responsible individuals and the urgent need for accountability, alleging that the families of the children have suffered irreparable loss.

While considering the matter, the commission in the notice said, "The complainant stated that this horrifying event highlights gross medical negligence and a complete failure to ensure basic hygiene and patient safety. Such a lapse not only breaches the trust of citizens in public healthcare but also constitutes a serious violation of the Right to Life and Health under Article 21 of the Constitution."

In its notice, the NHRC has directed authorities that the allegations levelled in the complaint be inquired into, and asked to submit an "action taken report within 10 days" for perusal of the commission.

The Commission further stated, "Immediate measures must be taken to improve sanitation, pest control, and overall safety standards in government hospitals across the

State. The allegations made in the complaint prima facie seem to be serious violations of the human rights of the victims."

Speaking to The Hindu, NHRC member Priyank Kanoongo said, "Such incidents revealed a pathetic state of affairs at government hospitals in the State, while also pointing out that no action has been taken against any senior official in the matter.

"If the action is only taken against a company that provides manpower and some nursing staff, nothing is going to improve. For the system to be fixed, accountability has to be fixed from the top," he added.

More serious accusations

The Jai Adivasi Yuva Shakti (JAYS), a tribal organisation, on Monday claimed rats had gnawed four fingers of one of the deceased infants and accused the medical facility's administration of lying and misleading everyone. They demanded suspension of the hospital superintendent and other senior officials, along with registration of a case of culpable homicide not amounting to murder.

If the demand is not met by Monday evening, the tribal community would launch a major agitation, JAYS national president Lokesh Mujalda warned.

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On Saturday, JAYS functionaries staged a protest at the hospital with the bereaved parents seeking compensation of Rs 1 crore each for the families of the two infants, as well as registration of a culpable homicide case against senior officials.

"The district administration has assured us that the necessary steps will be taken to suspend senior officials of MYH and register an FIR against them. If this demand is not fulfilled within 10 days, another protest will be staged by us at MYH," Mujalda had said.

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Udayavani

Rats bit 4 fingers of newborn girl Indore hospital lied claims tribal outfit

<https://udayavani.com/national/rats-bit-4-fingers-of-newborn-girl-indore-hospital-lied-claims-tribal-outfit-20250908T065949586Z?lang=en>

NATIONAL SEP 8, 2025, 12:29 PM IST

PTI

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Amid allegations of gross negligence, the MYH authorities maintained the deaths of both the babies were not linked to rat attacks, but were because of severe pre-existing health complications they suffered due to congenital deformities.

On Saturday, JAYS functionaries staged a protest at the hospital with the bereaved parents seeking compensation of Rs 1 crore each for the families of the two infants as well as registration of a culpable homicide case against senior officials.

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The hospital administration has so far taken disciplinary action against six officials, including suspension and removal from posts, in connection with the deaths. The National Human Rights Commission (NHRC) last week issued notices to the principal secretary of the Madhya Pradesh's health department and Indore's collector over a complaint alleging a newborn died and others were injured due to "rat attacks" inside a hospital.

In its notice, the NHRC has directed authorities that the allegations levelled in the complaint be inquired into, and asked to submit an "action taken report within 10 days" for perusal of the commission. The National Commission for Protection of Child Rights also last week issued a notice to the Indore collector over the death of two newborn girls bitten by rats at the hospital.

Editorji

Rats Infest Hospital ICU: Newborn Deaths Stir Outcry

<https://www.editorji.com/amp/india-news/ratinfested-hospital-icu-in-indore-triggers-protest-1757313330736>

Updated : Sep 08, 2025 12:05 | Editorji News Desk

Indore, Sep 8 (PTI) - A controversy has erupted at the Maharaja Yeshwantrao Hospital (MYH) in Indore following the tragic deaths of two newborn girls who were bitten by rats in the hospital's ICU. The Jai Adivasi Yuva Shakti (JAYS), a prominent tribal organization, has claimed that in one case, a newborn girl's four fingers were gnawed by rats, and they accused the hospital administration of misleading the public. JAYS is demanding that the hospital superintendent and other senior officials be suspended and that a case of culpable homicide not amounting to murder be registered. The organization has warned of a major agitation if their demands are not met by Monday evening.

In one instance, the daughter of a man named Devram from Dhar district, who had been admitted to the hospital with congenital deformities, died following a rat attack. The baby's body was later found with four fingers allegedly gnawed off when the family prepared for her funeral. The family was devastated by this discovery, and JAYS has accused the administration of initially downplaying the injuries.

JAYS has further demanded compensation of Rs 1 crore each for the bereaved families of the two infants and the registration of a culpable homicide case against the hospital's senior officials. In response to initial protests, the district administration has assured JAYS that they will look into suspending senior MYH officials and registering an FIR against them. Failing compliance with their demands, JAYS has planned another protest.

The MYH administration, under scrutiny for gross negligence, maintains that the deaths of the infants were not linked to the rat attacks but were due to serious pre-existing congenital health issues. Nevertheless, disciplinary actions have been taken against six MYH officials, including suspensions and removals from their posts. The National Human Rights Commission (NHRC) has also intervened, issuing notices to the principal secretary of Madhya Pradesh's health department and Indore's collector. The Commission has requested an "action taken report within 10 days" to investigate the claims. The National Commission for Protection of Child Rights has similarly issued a notice in connection with the deaths.

(Only the headline of this report may have been reworked by Editorji; the rest of the content is auto-generated from a syndicated feed.)

ETV Bharat

Rats Bit 4 Fingers Of Newborn Girl; Indore Hospital Lied, Claims Tribal Outfit

The Jai Adivasi Yuva Shakti (JAYS), a tribal organisation, has demanded suspension of the hospital superintendent and other senior officials.

<https://www.etvbharat.com/en/!state/rats-bit-four-fingers-of-newborn-girl-indore-hospital-lied-claims-tribal-outfit-enn25090805797>

By PTI

Published : September 8, 2025 at 8:46 PM IST

3 Min Read

Indore: Days after a newborn girl died at the government-run Maharaja Yeshwantrao Hospital (MYH) here, a tribal outfit on Monday claimed rats had gnawed her four fingers, and accused the medical facility's administration of lying and misleading everyone. The Jai Adivasi Yuva Shakti (JAYS), a tribal organisation, has demanded suspension of the hospital superintendent and other senior officials, along with registration of a case of culpable homicide not amounting to murder.

If the demand is not met by Monday evening, the tribal community would launch a major agitation, JAYS national president Lokesh Mujalda warned. Two newborn girls, who had been bitten by rats in the hospital's ICU, died recently, raising questions about the institution's functioning.

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Rats bit the two infants, suffering from congenital deformities, on the intervening night of August 31 and September 1 in the hospital's ICU, officials earlier said. The other affected family is from neighbouring Dewas district. Amid allegations of gross negligence, the MYH authorities maintained the deaths of both the babies were not linked to rat attacks, but were because of severe pre-existing health complications they suffered due to congenital deformities.

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The National Commission for Protection of Child Rights also last week issued a notice to the Indore collector over the death of two newborn girls bitten by rats at the hospital.

Devdiscourse

Rats, Tribes, and Tragedy: Outcry at MYH Hospital

The death of two newborns at Maharaja Yeshwantrao Hospital has sparked outrage after allegations that rats gnawed on one of the infants. The tribal group, Jai Adivasi Yuva Shakti (JAYS), demands accountability and justice, threatening protests. Hospital authorities cite congenital health issues, denying negligence claims. Investigations are ongoing.

<https://www.devdiscourse.com/article/health/3619031-rats-tribes-and-tragedy-outcry-at-myh-hospital>

Devdiscourse News Desk | Indore | Updated: 08-09-2025 12:03 IST | Created: 08-09-2025 12:03 IST

The recent deaths of two newborn girls at Maharaja Yeshwantrao Hospital have sparked a storm of controversy following allegations of a rat attack. The tribal organization, Jai Adivasi Yuva Shakti (JAYS), claims that rats gnawed off four fingers of one infant, accusing the hospital administration of misleading the public.

In response, JAYS has demanded the suspension of the hospital's superintendent and other senior officials, along with the registration of a culpable homicide case. Failure to meet these demands by Monday evening will result in widespread agitation, warned JAYS national president Lokesh Mujalda.

The hospital, under intense scrutiny, maintains the deaths were due to congenital health issues, not rat attacks. As protests continue, both the National Human Rights Commission and the National Commission for Protection of Child Rights have issued notices demanding thorough investigation and accountability.

(With inputs from agencies.)

Hindustan

‘चूहों के हमले’ से नवजात की मौत; NHRC ने MP के स्वास्थ्य विभाग व इंदौर के DM को भेजे नोटिस

<https://www.livehindustan.com/madhya-pradesh/nhrc-notice-to-mp-health-dept-indore-dm-over-death-of-newborn-due-to-rat-attacks-201757308115011.html>

Praveen Sharma नई दिल्ली, भाषा Mon, 8 Sep 2025 10:55 AM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के एक अस्पताल के अंदर ‘चूहों के हमले’ के कारण एक नवजात शिशु की मौत के मामले को गंभीरता से लिया है। एनएचआरसी ने शिकायत पर संज्ञान लेते हुए राज्य के स्वास्थ्य विभाग के प्रमुख सचिव और इंदौर के जिलाधिकारी को नोटिस भेजा है।

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अधिकारियों ने बताया कि शिकायत में आरोप लगाया गया है कि मध्य प्रदेश के एक अस्पताल के अंदर ‘चूहों के हमले’ के कारण एक नवजात शिशु की मौत हो गई और अन्य घायल हो गए।

एनएचआरसी के अनुसार, कथित घटना से संबंधित शिकायत के बाद आयोग ने 4 सितंबर को मामला दर्ज किया था। एनएचआरसी ने अपने नोटिस में अधिकारियों को निर्देश दिया है कि शिकायत में लगाए गए आरोपों की जांच कर 10 दिनों के भीतर ऐक्शन टेकन रिपोर्ट पेश करने को कहा है।

मामले की कार्यवाही के अनुसार शिकायत का शीर्षक ‘न्याय तक पहुंच के लिए नेटवर्क’ है।

कार्यवाही में कहा गया है, “आयोग को प्राप्त शिकायत के अनुसार शिकायतकर्ता ने इंदौर के एमवाय अस्पताल में हुई एक बेहद हैरान और परेशान करने वाली घटना की सूचना दी है, जहां अस्पताल परिसर के अंदर चूहों के हमले के कारण एक नवजात शिशु की मृत्यु हो गई और अन्य घायल हो गए।”

इसके अलावा, हाल में सरकारी महाराजा यशवंतराव अस्पताल के आईसीयू में चूहों के काटने से दो नवजात बच्चियों की मौत की खबर भी मिली है।

अधिकारियों ने बताया कि शिकायतकर्ता ने आरोप लगाया है कि यह भयावह घटना घोर चिकित्सा लापरवाही और बुनियादी स्वच्छता एवं रोगी सुरक्षा सुनिश्चित करने में पूर्ण विफलता को उजागर करती है।

कार्यवाही में कहा गया है कि इस तरह की ‘चूक’ न केवल सार्वजनिक स्वास्थ्य सेवा में नागरिकों के विश्वास का उल्लंघन करती है, बल्कि संविधान के अनुच्छेद 21 के तहत जीवन और स्वास्थ्य के अधिकार का भी गंभीर उल्लंघन है।

शिकायत में यह भी कहा गया है कि राज्य भर के सरकारी अस्पतालों में स्वच्छता, कीट नियंत्रण और समग्र सुरक्षा मानकों में सुधार के लिए तत्काल उपाय किए जाने चाहिए।

एनएचआरसी ने कहा कि शिकायत में लगाए गए आरोप प्रथमदृष्टया पीड़ितों के मानवाधिकारों का गंभीर उल्लंघन प्रतीत होते हैं।

कार्यवाही में कहा गया है, “रजिस्ट्री को निर्देश दिया जाता है कि वह प्रमुख सचिव, स्वास्थ्य एवं परिवार कल्याण विभाग, मध्य प्रदेश सरकार, भोपाल और इंदौर के डीएम को नोटिस जारी करके शिकायत में लगाए गए आरोपों की जांच करवाएं और आयोग के अवलोकन के लिए 10 दिनों के भीतर एक ऐक्शन टेकन रिपोर्ट पेश करें।”

Prabhasakshi

इंदौर अस्पताल की क्रूरता! चूहों ने कुतर डाली नवजात बच्ची की सारी अंगुलियां, मासूम की हुई दर्दनाक मौत, जनजातीय समुदाय करेगा बड़ा आंदोलन

<https://www.prabhasakshi.com/national/rats-had-nibbled-off-all-four-fingers-of-newborn-girl-admitted-to-indore-hospital-organization>

ANI | रेनू तिवारी | Sep 8 2025 12:14PM

इंदौर के शासकीय महाराजा यशवंतराव चिकित्सालय (एमवाईएच) के प्रशासन पर झूठ बोलकर गुमराह करने का आरोप लगाते हुए जनजातीय समुदाय के एक संगठन ने सोमवार को आरोप लगाया कि अस्पताल की गहन चिकित्सा इकाई (आईसीयू) में भर्ती एक नवजात बच्ची के हाथ की चारों अंगुलियां चूहे कुतर गए थे।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने इंदौर के सरकारी महाराजा यशवंतराव (एमवाय) अस्पताल में चूहों द्वारा कुतरने से दो शिशुओं की मौत के मामले में मध्य प्रदेश के अधिकारियों को नोटिस जारी किया है। 5 सितंबर को यह नोटिस मध्य प्रदेश सरकार के लोक स्वास्थ्य एवं चिकित्सा शिक्षा विभाग के प्रमुख सचिव और इंदौर के जिला कलेक्टर को एक गैर-लाभकारी संगठन नेटवर्क फॉर एक्सेस टू जस्टिस की 3 सितंबर को की गई शिकायत के बाद जारी किया गया है। नोटिस के अनुसार, एनएचआरसी ने अधिकारियों से मामले की जाँच करने और 10 दिनों के भीतर कार्रवाई रिपोर्ट प्रस्तुत करने को कहा है।

इंदौर के शासकीय महाराजा यशवंतराव चिकित्सालय (एमवाईएच) के प्रशासन पर झूठ बोलकर गुमराह करने का आरोप लगाते हुए जनजातीय समुदाय के एक संगठन ने सोमवार को आरोप लगाया कि अस्पताल की गहन चिकित्सा इकाई (आईसीयू) में भर्ती एक नवजात बच्ची के हाथ की चारों अंगुलियां चूहे कुतर गए थे। जयस के राष्ट्रीय अध्यक्ष लोकेश मुजाल्दा ने 'पीटीआई-भाषा' से कहा, "धार जिले के जनजातीय समुदाय के देवराम की नवजात बेटी को जन्मजात विकृतियों के चलते एमवाईएच के आईसीयू में भर्ती कराया गया था। चूहों के हमले के बाद उसकी मौत हो गई थी।

बच्ची के शव को पोस्टमार्टम के बाद इसे प्लास्टिक की थैली में पैक करके शनिवार देर शाम परिजनों सौंपा गया था।" उन्होंने कहा कि अंतिम संस्कार से पहले जब शव से पैकिंग हटाई गई, तो परिजनों का शोक और आक्रोश यह देखकर बढ़ गया कि नवजात बच्ची के एक हाथ की कथित तौर पर चारों अंगुलियां चूहे कुतर चुके थे।

मुजाल्दा ने आरोप लगाया कि एमवाईएच प्रशासन ने शुरुआत में इस बच्ची के बारे में झूठ बोलकर गुमराह किया था कि चूहों के काटने से उसकी अंगुलियों में मामूली जख्म हुए हैं। उन्होंने एमवाईएच के अधीक्षक समेत शीर्ष अधिकारियों को निलंबित करके उनके खिलाफ गैर इरादतन हत्या का मामला दर्ज करने की मांग दोहराई और चेतावनी दी कि सोमवार शाम तक यह मांग पूरी नहीं किए जाने पर आदिवासी समुदाय बड़ा आंदोलन छेड़ेगा।

अधिकारियों ने बताया कि 31 अगस्त और एक सितंबर की दरम्यानी रात एमवाईएच के आईसीयू में चूहों ने अलग-अलग जन्मजात विकृतियों से जूझ रही दो नवजात बच्चियों पर हमला किया था। इनमें से एक बच्ची का परिवार इंदौर के पड़ोसी देवास जिले में रहता है। घोर लापरवाही के आरोपों के कारण आलोचना से घिरा एमवाईएच प्रशासन लगातार दावा कर रहा है कि दोनों नवजात बच्चियों की मौत का चूहों के काटने से कोई लेना-देना नहीं है और उन्होंने अलग-अलग जन्मजात विकृतियों के कारण पहले से मौजूद गंभीर स्वास्थ्यगत परेशानियों से दम तोड़ा।

Aaj Tak

‘बच्ची की 4 उंगलियां खा गए थे चूहे, झूठ बोलता है अस्पताल...’ इंदौर मामले में परिजनों का दावा

इंदौर के एमवाय अस्पताल में दो नवजात शिशुओं की मौत पर विवाद बढ़ गया है. परिजनों और आदिवासी संगठन जयस का आरोप है कि एक बच्ची की चार उंगलियां चूहों ने कुतर दीं, जबकि प्रशासन मौत का कारण गंभीर बीमारी बता रहा है.

<https://www.aajtak.in/madhya-pradesh/story/rats-bit-4-fingers-of-newborn-girl-indore-hospital-lied-claims-tribal-outfit-lcltm-dskc-2328071-2025-09-08>

September 8, 2025 | aajtak.in

इंदौर, 08 सितंबर 2025, (अपडेटेड 08 सितंबर 2025, 1:04 PM IST)

मध्य प्रदेश में इंदौर के एमवाय अस्पताल में एनआईसीयू वार्ड में भर्ती दो नवजात शिशुओं की मौत के बाद हड़कंप मच गया था. परिजनों का आरोप था कि बच्चों की मौत चूहों के काटने से हुई, जबकि अस्पताल प्रशासन इसे गंभीर बीमारियों और संक्रमण का नतीजा बता रहा था.

‘बच्ची की चार उंगलियां खा गए चूहे’

घटना के बाद अब एक आदिवासी संगठन ने सोमवार को दावा किया है कि दोनों में से एक मासूम बच्ची की चार उंगलियां पूरी तरह से चूहों ने खा ली थीं. उन्होंने अस्पताल प्रशासन पर झूठ बोलने और सभी को गुमराह करने का आरोप लगाया.

सम्बंधित खबरें

आदिवासी संगठन जय आदिवासी युवा शक्ति (जयस) ने अस्पताल अधीक्षक और अन्य वरिष्ठ अधिकारियों को निलंबित करने और गैर इरादतन हत्या का मामला दर्ज करने की मांग की है. जयस के राष्ट्रीय अध्यक्ष लोकेश मुजाल्दा ने चेतावनी दी है कि अगर सोमवार शाम तक मांग पूरी नहीं हुई, तो आदिवासी समुदाय एक बड़ा आंदोलन शुरू करेगा.

थैली में परिवार को सौंपा गया शव

मुजाल्दा ने पीटीआई से बात करते हुए दावा किया कि उनमें से एक, धार जिले के देवराम की बेटी, जिसे जन्मजात विकृतियों के साथ अस्पताल में भर्ती कराया गया था, चूहों के हमले के बाद मर गई. उन्होंने बताया कि शनिवार शाम को पोस्टमार्टम के बाद शव को प्लास्टिक की थैली में परिवार को सौंप दिया गया. अंतिम संस्कार से पहले प्लास्टिक को हटाया गया, तो परिवार यह देखकर स्तब्ध और क्रोधित हो गया कि बच्ची के एक हाथ की चार उंगलियां कथित तौर पर चूहों ने कुतर दी थीं. उन्होंने एमवायएच प्रशासन पर आरोप लगाया कि उसने शुरुआत में यह दावा करके सबको गुमराह किया कि बच्ची की उंगलियों में चूहों के काटने से मामूली चोटें आई हैं.

मांग पूरी नहीं हुई तो होगा बड़ा आंदोलन

जयस नेता ने अस्पताल अधीक्षक और वरिष्ठ अधिकारियों को निलंबित करने और गैर इरादतन हत्या का मामला दर्ज करने की मांग की. उन्होंने चेतावनी दी कि अगर सोमवार शाम तक मांग पूरी नहीं हुई, तो आदिवासी समुदाय एक बड़ा आंदोलन शुरू करेगा. अधिकारियों ने पहले बताया था कि 31 अगस्त और 1 सितंबर की रात को अस्पताल के आईसीयू में जन्मजात विकृतियों से पीड़ित दो शिशुओं को चूहों ने काट लिया था. दूसरा पीड़ित परिवार पड़ोसी देवास जिले का है.

एक-एक करोड़ रुपये के मुआवजे की मांग

लापरवाही के आरोपों के बीच, एमवायएच के अधिकारियों ने कहा कि दोनों शिशुओं की मौत चूहों के हमले से नहीं, बल्कि जन्मजात विकृतियों के कारण पहले से मौजूद गंभीर स्वास्थ्य जटिलताओं के कारण हुई थी. शनिवार को, जेएवाईएस के पदाधिकारियों ने अस्पताल में शोक संतप्त माता-पिता के साथ विरोध प्रदर्शन किया और दोनों शिशुओं के परिवारों के लिए एक-एक करोड़ रुपये के मुआवजे और वरिष्ठ अधिकारियों के खिलाफ गैर इरादतन हत्या का मामला दर्ज करने की मांग की.

मुजाल्दा ने कहा, "जिला प्रशासन ने हमें आश्वासन दिया है कि एमवायएच के वरिष्ठ अधिकारियों को निलंबित करने और उनके खिलाफ प्राथमिकी दर्ज करने के लिए आवश्यक कदम उठाए जाएंगे. अगर यह मांग 10 दिनों के भीतर पूरी नहीं हुई, तो हम एमवायएच में एक और विरोध प्रदर्शन करेंगे." अस्पताल प्रशासन ने अब तक इन मौतों के संबंध में छह अधिकारियों के खिलाफ अनुशासनात्मक कार्रवाई की है, जिसमें निलंबन और पद से हटाना भी शामिल है. राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पिछले सप्ताह मध्य प्रदेश के स्वास्थ्य विभाग के प्रमुख सचिव और इंदौर के कलेक्टर को एक शिकायत पर नोटिस जारी किया, जिसमें आरोप लगाया गया था कि एक अस्पताल के अंदर चूहों के हमले के कारण एक नवजात शिशु की मौत हो गई और अन्य घायल हो गए.

Mradubhashi

चूहों के काटने से मासूमों की मौत, लापरवाही पर अफसर जवाबदेह

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<https://mradubhashi.com/news.php?id=innocents-die-due-to-rat-bites-officers-held-accountable-for-negligence-575260>

इन्दौर: विगत दिनों प्रदेश के सबसे बड़े सरकारी अस्पताल इन्दौर के एम वाय हास्पिटल में चूहों के काटने के बारे में हुई दो नवजात बच्चों की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने मध्य प्रदेश स्वास्थ्य विभाग के प्रमुख सचिव और इन्दौर कलेक्टर को नोटिस जारी करते मामले की 10 दिन में जांच कर रिपोर्ट पेश करने को कहा है। राष्ट्रीय मानवाधिकार में की गई शिकायत में अस्पताल की गंभीर लापरवाही और स्वच्छता की कमी को मौत का कारण बताया गया है और अनुच्छेद 21 के तहत जीवन और स्वास्थ्य के अधिकार का उल्लंघन मानते हुए राज्य के सरकारी अस्पतालों में स्वच्छता, कीट नियंत्रण और सुरक्षा के तत्काल उपाय करने की मांग भी की है।

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<https://thebharatnow.in/madhya-pradesh/big-action-on-the-death-of-newborns-notice-to-principal-secretary-and-collector/>

मध्य प्रदेश | September 8, 2025 | Updated: September 8, 2025

By Pradesh Live

इन्दौर: विगत दिनों प्रदेश के सबसे बड़े सरकारी अस्पताल इन्दौर के एम वाय हास्पिटल में चूहों के काटने के बारे हुई दो नवजात बच्चों की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने मध्य प्रदेश स्वास्थ्य विभाग के प्रमुख सचिव और इंदौर कलेक्टर को नोटिस जारी करते मामले की 10 दिन में जांच कर रिपोर्ट पेश करने को कहा है। राष्ट्रीय मानवाधिकार में की गई शिकायत में अस्पताल की गंभीर लापरवाही और स्वच्छता की कमी को मौत का कारण बताया गया है और अनुच्छेद 21 के तहत जीवन और स्वास्थ्य के अधिकार का उल्लंघन मानते हुए राज्य के सरकारी अस्पतालों में स्वच्छता, कीट नियंत्रण और सुरक्षा के तत्काल उपाय करने की मांग भी की है।

Zee News

Residential Complex For Muslims In Mumbai: NHRC Issues Notice To Fadnavis Govt; BJP Vs RSS On Cards?

Priyank Kanoongo, a member of the Human Rights Commission and a BJP leader, has issued a suo-moto notice to the Chief Secretary of Maharashtra's Devendra Fadnavis government. Some local organizations have also raised objections about this proposed society.

<https://zeenews.india.com/india/residential-complex-for-muslims-in-mumbai-nhrc-issues-notice-to-fadnavis-govt-bjp-vs-rss-on-cards-2957165.html>

Written By Zee Media Bureau | Last Updated: Sep 08, 2025, 01:54 PM IST | Source: Bureau

Mumbai: The National Human Rights Commission (NHRC) has issued a notice to the Maharashtra government regarding a proposed society exclusively for Muslims in the Karjat area of Mumbai, Maharashtra's capital. Priyank Kanoongo, a member of the Human Rights Commission and a BJP leader, has issued a suo-moto notice to the Chief Secretary of Maharashtra's Devendra Fadnavis government. Some local organizations have also raised objections about this proposed society. Shiv Sena workers also protested against the society.

NHRC Objects

Talking to news agency ANI, Priyank Kanoongo said, "We received a complaint from the Sahyadri Rights Forum NGO that in Maharashtra's Karjat area, a township is being developed that is providing facilities only for the habitation of Muslims. If separate settlements are being built for Muslims in India, in Chhatrapati Shivaji Maharaj's Maharashtra, by creating fear that Muslims cannot live with Hindus and giving them separate settlements, then this clearly reflects the implementation of the principle of nation within the nation."

Kanoongo further said that the NHRC won't allow this to happen. "We have issued a notice to the chief secretary of Maharashtra. This is not a matter that will stop here. Today, you are claiming that you want houses where only Muslims live... Then one day, you might demand a separate state for Muslims in Maharashtra. This is a serious type of disease. We have asked the chief secretary how the permission was granted to form such a society; submit a report to us on this."

AIMIM Backs Society

Notably, AIMIM leader Waris Pathan said that Muslim tenants often find it difficult to get rented flats in Mumbai's non-muslim societies. "The Constitution provides for equal opportunity and allows every Indian to live peacefully in any part of India without discrimination," said Pathan.

BJP vs RSS?

Kanoongo's statement has sparked a controversy as many political analysts are seeing it as a BJP vs RSS clash. His comments have again brought to the fore Rashtriya Swayamsevak Sangh's (RSS) stand on Muslims. Recently, addressing a gathering during the centenary celebrations of RSS in Delhi on 28 August, RSS Chief Mohan Bhagwat said, "From the day Islam came to India, it has been here and it will remain here. I had said this earlier, too. Those who think Islam will be removed from India are not guided by Hindu thought. Hindu philosophy does not think this way."

BJP leader and NHRC member Priyank Kanoongo is known for his vocal remarks on issues concerning Muslims. He was a vocal supporter of the Waqf Amendment Act and sometimes his comments are perceived as anti-Muslim. The NHRC issuing a notice to the Maharashtra NDA government over the RERA-approved society being built for Muslims is the latest example.

Republic World

Halal Township Row: MBMC Cracks Down On Builders, Warns Of Permission Cancellation Over 'Muslim-Only' Housing Ads

The Mira Bhayandar Municipal Corporation (MBMC) has taken strict action against builders accused of promoting religion-based housing projects.

<https://www.republicworld.com/india/halal-township-row-mbmc-cracks-down-on-builders-warns-of-permission-cancellation-over-muslim-only-housing-ads>

India Newsv| 3 min read

Reported by: Anubhav Maurya

Halal Township Row: In a major development, the Mira Bhayandar Municipal Corporation (MBMC) has taken strict action against builders accused of promoting religion-based housing projects.

Notices have been issued to developers who were allegedly trying to sell houses exclusively to Muslim buyers through targeted advertisements.

Notices to Builders and Architects

The MBMC has issued notices to two builders of Mira Road, the Leena Group and RR Builders, along with their architects. The Leena Group came under fire for advertising “Qibla-facing” features in its project, while RR Builders, too, was named in the action.

The corporation stated in its notice that such advertisements go against the Constitution of India, specifically Articles 14 and 15, which guarantee equality and prohibit discrimination on the basis of religion. The notice also highlighted that these ads create a religious divide and could disturb social harmony.

The MBMC directed the builders to immediately stop such advertisements and asked them to submit a clarification on the matter. The notice warned that if the builders fail to provide a satisfactory explanation, the municipal body would withdraw permissions granted to their projects.

Sukoon Empire Project at the Centre of Row

This action comes amid growing controversy over a real estate project named Sukoon Empire in Karjat, Thane district. The township is being developed by Sukoon Homes Builders and Developers, a relatively lesser-known firm.

Marketed as a “Halal lifestyle township,” Sukoon Empire promised facilities designed for Muslim families, including prayer spaces and communal areas in a so-called Halal environment.

The project gained national attention after a promotional video went viral. In the video, a woman in a hijab spoke about raising children in a Halal environment among like-minded families.

While some defended it as a response to housing discrimination faced by Muslims, critics argued it was openly promoting religious segregation.

Political and Legal Pressure

The controversy quickly took a political turn. BJP leader and NHRC member Priyank Kanoongo called the video “poison” and accused the builders of trying to create “a nation within a nation.”

BJP MLA Atul Bhatkhalkar wrote to Maharashtra Deputy Chief Minister Devendra Fadnavis, urging strict legal action and claiming that the project amounted to “land jihad.”

Shiv Sena (Eknath Shinde faction) spokesperson Krishna Hegde also demanded the removal of the advertisement and a probe into the project’s intent.

Meanwhile, the National Human Rights Commission (NHRC) and the National Commission for Protection of Child Rights (NCPCR) flagged the issue, with NHRC seeking a detailed report from the Maharashtra government within two weeks.

Shia Waves

India: Human Rights Bodies Act on Allegations of Police Torturing Muslim Men

<https://shiawaves.com/english/human-rights/133264-india-human-rights-bodies-act-on-allegations-of-police-torturing-muslim-men/>

September 8, 2025

1 minute read

India: Human Rights Bodies Act on Allegations of Police Torturing Muslim Men
Both the National Human Rights Commission (NHRC) and the Uttar Pradesh State Human Rights Commission (SHRC) have issued notices to the Bareilly Police in India regarding possible violation of Muslim's human rights, according to a report by Maktoob Media. The action comes in response to serious allegations of illegal detention and torture of seven Muslim men.

The notices were prompted by a complaint from Parveen Akhtar, the wife of one of the detainees, Mehmood Beg. The family claims the men were unlawfully picked up on August 28 by the police's Special Operations Group (SOG) in plain clothes, without any official warrants. Akhtar stated that police demanded a ransom of one lakh rupees for her husband's release and that she fears for his life.

The detainees' families have alleged that the men were subjected to severe beatings and electric shocks and were forced to sign blank papers or confessions. The NHRC has ordered the Senior Superintendent of Police (SSP) of Bareilly to conduct an investigation and submit a detailed report. The Allahabad High Court has also intervened, summoning senior police officials to appear in court and produce the detainees, stating that if the allegations are true, they represent a "grave violation of fundamental rights."

Times of India

After HC order, police produce 65-year-old 'missing' man, claims he was absconding

<https://timesofindia.indiatimes.com/city/meerut/after-hc-order-police-produce-65-year-old-missing-man-claims-he-was-absconding/articleshow/123770476.cms>

TNN | Sep 8, 2025, 10.36 PM IST

Bareilly/Meerut: Complying with an Allahabad high court (HC) order, Bareilly police on Monday presented Mahboob Beg, 65, an accused in an alleged forced religious conversion case in court. His wife, Parveen Akhtar, had alleged he was illegally detained since Aug 20.

The court's direction came while hearing her petition, which claimed police entered their home on Aug 20 without a warrant or FIR and detained her husband. She further alleged that members of the Special Operations Group (SOG) demanded Rs 1 lakh for his release and that the incident was captured on CCTV.

Police, however, denied her claims, stating Beg had been on the run for over two weeks after being named in the FIR on Aug 25 and was arrested only on Sunday from Bahedi crossing. Later in the day, he was produced before the additional chief judicial magistrate (ACJM) court in Bareilly, which granted police five days' custody.

Beg appeared "incoherent and unable to speak" when he was inside the police vehicle at the Bareilly court premises, alleged his younger brother Maqsood. "We don't know what he has gone through. There must be an investigation," he said.

Notably, two other accused, Abdul Majeed and Mohd Faeem, had also told the Bareilly court they were detained days before their official arrest. Faeem said he was taken by the SOG from his barber shop five days earlier, while Majeed claimed he was picked up from a bus in Nawabganj 17 days before being presented in court. Both alleged they were forced to appear in a video with religious books and items police said were recovered during the raid.

Faeem also told the judge he was beaten in custody, showing a black eye and bruises on his arms. A medical report reviewed by TOI confirmed the injuries were caused by blunt-force trauma.

The high court has now given Beg's wife 10 days to present evidence regarding alleged police excesses and claims of early detention. The matter will next be heard on Sept 23. Separately, the National Human Rights Commission has also sought a report on the matter from Bareilly SSP Anurag Arya by Tuesday.

Mathrubhumi

India details custodial assurances for Mehul Choksi in extradition bid- What the MHA told Belgium

<https://english.mathrubhumi.com/news/india/mehul-choksis-extradition-india-gives-assurance-to-belgium-on-his-detention-conditions-xdfdzc3>

News Desk | September 8, 2025

Choksi was arrested in Belgium in April 2025 following a formal extradition request by Indian authorities

New Delhi/Brussels: The Government of India has issued a formal letter of assurance to the Belgian Ministry of Justice and judicial authorities, outlining detailed custodial provisions for fugitive businessman Mehul Choksi, should he be extradited to India in connection with the multi-crore Punjab National Bank (PNB) fraud case.

The assurances, issued by the Ministry of Home Affairs (MHA) in consultation with the Government of Maharashtra and Arthur Road Jail authorities, are designed to address human rights concerns flagged in the ongoing extradition proceedings in Belgium. Choksi is wanted by the Central Bureau of Investigation (CBI) under several Indian laws, including:

Section 120-B (Criminal Conspiracy)

Sections 409 (Criminal Breach of Trust by a Public Servant), 420 (Cheating), 477A (Falsification of Accounts), and 201 (Causing Disappearance of Evidence) of the Indian Penal Code (IPC)

Relevant provisions of the Prevention of Corruption Act (POCA), 1988

Arthur Road Jail's Barrack No. 12 Designated for Choksi

The MHA's letter specifies Barrack No. 12 at Arthur Road Jail in Mumbai as the facility where Choksi would be housed. The barrack is designated for non-violent and white-collar offenders and currently has two unoccupied cells with a total maximum capacity of six inmates.

The Indian government has committed to the following custodial safeguards:

Accommodation & sanitation

Each inmate will have a minimum of three square metres of personal space (excluding furniture), meeting the Council of Europe's Committee for the Prevention of Torture (CPT) standards.

Cells are fitted with grilled windows, ventilators, and ceiling fans, and are cleaned regularly with pest control measures in place.

Attached toilets and bathrooms with flush toilets, wash basins, and bathing facilities are available within the cells.

Sleeping arrangements

Detainees will be provided with a clean cotton mattress, pillow, bed sheet, and blanket.

Metal or wooden beds may be allocated on medical advice or by court order.

Food & recreation

Three meals daily, with medical provisions for special diets.

Access to a jail canteen offering fruits and snacks.

Daily outdoor exercise in an open-to-sky yard and indoor recreation including board games and casual badminton.

Availability of yoga, meditation, and a library.

Medical facilities

A 24/7 medical unit staffed by six medical officers, nurses, and pharmacists.

On-site prison hospital with 20 beds and ICU capacity.

Emergency cases referred to Sir J.J. Group of Hospitals, approximately 3 km away.

Private healthcare access permitted at the inmate's own expense.

Existing medical reports for Choksi will be honoured, and required therapies will be provided free of cost based on medical recommendations.

Monitoring, legal access & oversight

The barrack is CCTV-monitored and segregated from the main prison complex.

Only non-violent inmates will be housed in the facility.

Legal consultations allowed daily, excluding Sundays and public holidays.

Family visitation once a week and access to telephone and video conferencing provided.

The MHA described these provisions as a "sovereign commitment", adding that they cannot be overridden by any administrative or judicial authority under Indian law.

"Detainees will receive adequate food three times daily, with accommodations for special dietary needs subject to medical approval... The jail also offers yoga, meditation, and access to a library and reading materials," stated the MHA letter.

Oversight includes regular inspections by the National Human Rights Commission (NHRC) and State Human Rights Commission (SHRC), judicial scrutiny, and dedicated

grievance redress mechanisms. Prison staff undergo rigorous training, including modules on restraint, human rights, and stress control through meditation and yoga.

The Belgian Chambers of Indictment in Antwerp will now assess whether these custodial assurances meet international standards—particularly under Article 3 of the European Convention on Human Rights, which prohibits torture or inhuman or degrading treatment.

If accepted, and if other legal conditions are met, Mehul Choksi could be extradited to India to stand trial in the CBI case. The terms outlined by the MHA will form the basis of any further judicial decisions in Belgium regarding his extradition.

Choksi was arrested in Belgium in April 2025 following a formal extradition request by Indian authorities. He and his nephew, Nirav Modi, are the key accused in the ₹13,500 crore PNB scam, involving large-scale fraudulent transactions and forgery across multiple banks.

Free Press Journal

Govt Assurance On Choksi Extradition: Separate Barrack At Arthur Road Jail With Round The Clock Medical Facility

The Government of India has assured Belgian authorities that Choksi, if extradited, will be held at Mumbai's Arthur Road Jail under conditions that meet international human rights standards, including those of the European Court of Human Rights (ECHR).

<https://www.freepressjournal.in/mumbai/govt-assurance-on-choksi-extradition-separate-barrack-at-arthur-road-jail-with-round-the-clock-medical-facility>

Ashish Singh Updated: Monday, September 08, 2025, 10:12 PM IST

The Ministry of Home Affairs (MHA) has given a sovereign assurance to Belgian authorities that fugitive diamondaire Mehul Choksi, wanted in connection with the multi-crore Punjab National Bank (PNB) fraud, will be provided with adequate living conditions at Mumbai's Arthur Road Jail if extradited to India, central government sources said on Monday.

Accommodation Details at Arthur Road Jail

In a detailed communication to the Ministry of Justice, Government of the Kingdom of Belgium, the MHA said Choksi would be housed in Barrack No. 12 of Arthur Road Jail, which has a maximum capacity of six inmates but currently holds none.

The Government of India has assured Belgian authorities that Choksi, if extradited, will be held at Mumbai's Arthur Road Jail under conditions that meet international human rights standards, including those of the European Court of Human Rights (ECHR).Shorts

In a letter of assurance sent by the MHA to Belgium's Ministry of Justice and the Chambers of Indictment in Antwerp, the government said Choksi would be lodged in Barrack No. 12 of Arthur Road Jail, a high-security block reserved for economic offenders, which is currently unoccupied and has a maximum capacity of six inmates. Each detainee, the letter said, would have at least three square metres of personal space, in line with the standards set by the European Committee for the Prevention of Torture (CPT).

The MHA stressed that Choksi would not be placed in solitary confinement but would share a cell with another prisoner facing white-collar crime charges and a common language. Each cell in Barrack No. 12, measuring about 20 feet by 15 feet with a 15-foot ceiling, has an attached toilet and washroom, adequate lighting, ventilation through windows and fans, and mosquito-proofing. Prisoners are provided with a cotton mattress, pillow, blanket, and bedsheet, with a wooden or metal cot made available if recommended on medical grounds. The cells are cleaned daily, rubbish is cleared twice a day, and the municipal corporation fumigates the barrack every week.

Medical Care and Special Arrangements

The government's assurance placed particular emphasis on medical care. Arthur Road Jail has six full-time medical officers, nursing and pharmacy staff, and a 20-bed hospital within the premises. For specialist care, inmates can be shifted to the Sir JJ Hospital, a multi-speciality teaching hospital located three kilometres away, with a prison ambulance and escort guards available round the clock. Choksi, the letter said, would also have the option of seeking treatment from private doctors or mental health experts of his choice, either inside prison or via video link, at his own expense. His existing medical records would be taken into account, and even his travel arrangements for extradition would be made keeping his health condition in mind.

Dietary and Nutritional Provisions

On diet and nutrition, the MHA assured that three meals would be served daily, each tested beforehand by jail authorities and doctors. Inmates are provided special diets on religious occasions such as Diwali, Eid, Holi and Christmas, and can also access court-approved home-cooked food. The Arthur Road canteen sells fruits, dry fruits, snacks, and toiletries, and every inmate is given a daily supply of bananas free of charge.

Exercise, Recreation, and Cultural Activities

The assurance also underlined access to exercise and recreation. Inmates of Barrack No. 12 have use of an open-air yard measuring 15 by 40 feet for several hours daily. During monsoons or inclement weather, exercise is allowed in the passageways inside the barrack. Prisoners are encouraged to practice yoga and meditation, play games such as chess and carrom, and borrow books from the jail library. Cultural programmes and live performances are regularly organised inside the jail, the letter added.

Security and Safety Measures

On security, the government said Barrack No. 12 is under 24x7 CCTV surveillance, with dedicated guards and officers deployed in shifts. Inmates are segregated according to age, type of crime and special needs, and violent or habitual offenders are housed separately. The letter asserted that there was "no question of overcrowding, violence or extortion" in Barrack No. 12.

Family and Legal Communication

Choksi would also be allowed regular communication with his family and lawyers. According to the assurance, he can meet blood relatives once a week for 20 minutes, speak to family members over the phone, and consult lawyers daily except on Sundays and public holidays. Newspapers in English and local languages and terrestrial television channels are also available to inmates.

Regular Oversight and Complaint Mechanisms

The MHA emphasised that prison conditions are regularly monitored by the Maharashtra prison administration, the National Human Rights Commission (NHRC), the State Human Rights Commission (SHRC), and judicial officers. Prisoners are free to lodge complaints

regarding mistreatment or inadequate facilities with prison authorities, rights bodies, or courts, and remedial action is taken in cases found to be substantiated.

Binding Nature of Sovereign Assurance

Calling its commitment a “sovereign assurance”, the government underlined that the facilities promised to Choksi are binding on Indian authorities and cannot be overridden by any administrative or judicial decision.

Extradition Context

Choksi, wanted by the Central Bureau of Investigation in connection with the Punjab National Bank fraud case registered in 2018 under sections of the Indian Penal Code and the Prevention of Corruption Act, is currently facing extradition proceedings in Antwerp, Belgium. The latest assurance is intended to address concerns under Article 3 of the ECHR, which prohibits inhuman or degrading treatment of detainees.

Orissa Bytes

Choksi To Receive Humane Treatment If Extradited, India Assures Belgium

<https://odishabytes.com/choksi-to-receive-humane-treatment-if-extradited-india-assures-belgium/>

by OB Bureau | September 8, 2025 in India

Reading Time: 3 mins read

New Delhi: Fugitive Indian businessman Mehul Choksi will be treated humanely if extradited, Indian authorities have assured Belgium.

In a detailed letter to the Ministry of Justice, Kingdom of Belgium, and the competent judicial authorities in that country, the Union Ministry of Home Affairs (MHA) has furnished all details of how Choksi will be treated in India.

The diamond merchant, wanted in a bank fraud case, is in prison in Belgium. Choksi's lawyers have claimed that he will be ill-treated in India if extradited.

The assurances, issued by the MHA and endorsed in consultation with the Government of Maharashtra and prison authorities, set out specific material, medical and procedural safeguards intended to address human rights concerns raised in extradition proceedings, as reported by news agency ANI.

The assurances were submitted in connection with India's request for Choksi's surrender in a Central Bureau of Investigation (CBI) case. He is accused under various provisions of Indian law, including Section 120-B (criminal conspiracy), Sections 409, 420, 477A, and 201 of the Indian Penal Code (IPC), and relevant sections of the Prevention of Corruption Act (POCA), 1988.

By detailing the specific facility, occupancy limits, medical provisions, and oversight mechanisms, the Government of India seeks to offer Belgian judicial authorities concrete and operational guarantees that Choksi's detention will conform to accepted minimum standards.

Barrack No. 12 at Arthur Road Jail in Mumbai has been specified by the MHA as the designated facility for Choksi's detention. Each detainee will be provided a minimum of three square metres of personal space, excluding furniture, in accordance with norms set by the Council of Europe's Committee for the Prevention of Torture (CPT). Barrack No. 12 has a maximum operating capacity of six persons, and at the time of reporting, two identified cells were unoccupied.

The sleeping arrangements at the Barrack include a clean, thick cotton mat (described as a mattress), pillow, bed sheet, and blanket. Metal or wooden beds may be provided based on medical advice or court orders. The cells are equipped with grilled windows, ventilators, and ceiling fans, and are subject to routine cleaning, pest control, and a continuous municipal supply of drinking water. Sanitation facilities include an attached

toilet and bathroom, partitioned from the living area, with a flush toilet and wash basin, as well as bathing amenities within the cell.

“Detainees will receive adequate food three times daily, with accommodations for special dietary needs subject to medical approval. A jail canteen and provisions such as fruits and basic snacks are also available. Daily outdoor exercise is permitted in an open-to-sky yard, and indoor recreation includes board games and casual badminton. The jail also offers yoga, meditation, and access to a library and reading materials,” the letter said.

Medical care is provided through a 24x7 facility staffed by six medical officers, nursing orderlies, pharmacists, and laboratory support. A 20-bed prison hospital with ICU capability is available, and emergency referrals can be made to Sir JJ Group of Hospitals, located approximately three kilometres away. Detainees may also seek private medical care at their own expense. The MHA assures that Choksi’s pre-existing medical reports will be considered, and necessary equipment and therapies will be provided free of cost based on medical advice, said the MHA letter.

This barrack is segregated from the main prison complex and monitored continuously via CCTV, with prison staff on duty. It houses non-violent prisoners, such as economic or white-collar offenders, and is described as free from overcrowding, violence, or extortion. Legal access is guaranteed, with daily meetings with lawyers (excluding Sundays and public holidays), weekly visits from blood relatives, and access to telephone and video-conferencing facilities.

The MHA has characterised the assurance as a sovereign commitment, made in consultation with the state government and prison authorities, and asserted that it cannot be overridden by administrative or judicial discretion under Indian law.

Oversight mechanisms at the Barrack include prison administration monitoring, inspections by the National and State Human Rights Commissions (NHRC/SHRC), and judicial supervision. Channels for complaints and remedial action in cases of substantiated mistreatment are also outlined.

Training for prison staff is emphasised. Guards undergo a six-month initial program and periodic refresher courses. Prison officers receive a one-year intensive induction and additional training. Measures such as yoga and meditation are incorporated into staff training to promote restraint and control.

This comprehensive framework was presented to assist Belgian courts in evaluating whether the detention conditions Choksi would face in India meet international human rights standards, particularly those aimed at preventing torture or inhuman or degrading treatment. Such assurances are commonly used in extradition proceedings to address concerns under Article 3 of the European Convention on Human Rights.

The Belgian courts – including the Chambers of Indictment in Antwerp, where extradition proceedings are advanced – will now assess these assurances alongside the legal and

evidentiary requirements for surrender. If the guarantees are deemed sufficient and all legal conditions for extradition are met, Choksi could be surrendered to India to stand trial in the CBI case. The terms outlined in the MHA letter will remain central to any judicial evaluation of his prospective custodial treatment.

Choksi was arrested in Belgium in April following a formal request from Indian authorities. He and his nephew, Nirav Modi, are the primary accused in the PNB fraud case, which involves fraudulent transactions.

MP Breaking News

मेहुल चोकसी का अब बचना मुश्किल, प्रत्यर्पण को लेकर भारत सरकार ने उठाया बड़ा कदम

चिकित्सा सुविधाओं में 24 घंटे उपलब्ध छह चिकित्सा अधिकारी, नर्सिंग स्टाफ, 20 बेड वाला जेल अस्पताल और आपातकालीन स्थिति में सर जे.जे. अस्पताल रेफरल की व्यवस्था शामिल है।

<https://mpbreakingnews.in/national/pnb-scam-india-gives-official-assurance-to-belgium-on-mehul-choksi-custody-conditions-55-814940>

Mini Pandey | Published on - September 8, 2025

भारत सरकार के गृह मंत्रालय ने बेल्जियम के न्याय मंत्रालय और संबंधित न्यायिक अधिकारियों को एक आधिकारिक पत्र सौंपा है, जिसमें पंजाब नेशनल बैंक घोटाले के आरोपी भारतीय व्यापारी मेहुल चोकसी की हिरासत शर्तों का विस्तृत विवरण दिया गया है। यह पत्र बेल्जियम से चोकसी के प्रत्यर्पण के लिए भारत के अनुरोध के जवाब में दिया गया है। चोकसी पर भारतीय दंड संहिता की विभिन्न धाराओं और भ्रष्टाचार निवारण अधिनियम, 1988 के तहत आरोप हैं। पत्र में हिरासत के दौरान मानवाधिकारों की रक्षा के लिए विशिष्ट सुविधाओं, चिकित्सा और प्रक्रियात्मक गारंटी का उल्लेख किया गया है।

गृह मंत्रालय ने मुंबई की आर्थर रोड जेल के बैरक नंबर 12 को चोकसी की हिरासत के लिए नामित किया है। प्रत्येक कैदी को कम से कम तीन वर्ग मीटर का निजी स्थान, स्वच्छ बिस्तर, पंखे, ग्रिल वाली खिड़कियां, शौचालय और स्नानघर जैसी सुविधाएं प्रदान की जाएंगी। बैरक में अधिकतम छह लोग रह सकते हैं और वर्तमान में यह खाली है। कैदियों को तीन समय पौष्टिक भोजन, विशेष आहार, दैनिक व्यायाम, योग, ध्यान और लाइब्रेरी की सुविधा दी जाएगी।

24 घंटे उपलब्ध छह चिकित्सा अधिकारी

चिकित्सा सुविधाओं में 24 घंटे उपलब्ध छह चिकित्सा अधिकारी, नर्सिंग स्टाफ, 20 बेड वाला जेल अस्पताल और आपातकालीन स्थिति में सर जे.जे. अस्पताल रेफरल की व्यवस्था शामिल है। चोकसी की पूर्व चिकित्सा रिपोर्टों को ध्यान में रखा जाएगा और आवश्यक उपकरण मुफ्त प्रदान किए जाएंगे। बैरक में सीसीटीवी निगरानी, प्रशिक्षित कर्मचारी और हिंसामुक्त वातावरण सुनिश्चित किया गया है। कैदियों को वकीलों और परिवार से मिलने की सुविधा के साथ-साथ शिकायत दर्ज करने के लिए राष्ट्रीय और राज्य मानवाधिकार आयोगों की निगरानी भी उपलब्ध होगी।

जेल अधिकारियों से लिया परामर्श

यह आश्वासन भारत सरकार का एक संप्रभु वचन है, जिसे महाराष्ट्र सरकार और जेल अधिकारियों के परामर्श से तैयार किया गया है। बेल्जियम की अदालतें, विशेष रूप से एंटरप्राइज की चैंबर्स ऑफ इंडिक्टमेंट, इन आश्वासनों की समीक्षा करेंगी ताकि यह सुनिश्चित हो सके कि चोकसी की हिरासत की शर्तें अंतरराष्ट्रीय मानवाधिकार मानकों, विशेष रूप से यातना या अमानवीय व्यवहार को रोकने के मानकों को पूरा करती हैं। यदि शर्तें स्वीकार की जाती हैं, तो चोकसी को भारत प्रत्यर्पित किया जा सकता है।

Navyug Sandesh

भारत ने मेहुल चोकसी की हिरासत पर बेल्जियम को दिया आश्वासन

<https://navyugsandesh.com/india-gives-assurance-to-belgium-on-custody-of-mehul-choksi/>

Navyug Sandesh 6 hours ago

भारत ने एक बड़े बैंक धोखाधड़ी मामले में वांछित भगोड़े व्यवसायी मेहुल चोकसी की हिरासत की शर्तों के संबंध में बेल्जियम को औपचारिक आश्वासन दिया है ताकि उसके प्रत्यर्पण की कार्यवाही में मानवाधिकारों संबंधी चिंताओं का समाधान किया जा सके। गृह मंत्रालय (एमएचए) ने बेल्जियम के अधिकारियों को एक विस्तृत पत्र सौंपा है, जिसमें बेल्जियम से भारत प्रत्यर्पित होने पर चोकसी की हिरासत के लिए सुरक्षा उपायों की रूपरेखा दी गई है।

केंद्रीय जाँच ब्यूरो के अनुसार, चोकसी पर भारतीय दंड संहिता के तहत आपराधिक षडयंत्र, धोखाधड़ी और जालसाजी के साथ-साथ भ्रष्टाचार निवारण अधिनियम, 1988 के उल्लंघन के आरोप हैं। महाराष्ट्र के अधिकारियों के साथ समन्वय में, गृह मंत्रालय ने मुंबई के आर्थर रोड जेल में बैरक संख्या 12 को उसकी हिरासत के लिए नामित किया। अहिंसक अपराधियों के लिए आरक्षित यह बैरक यूरोपीय मानवाधिकार मानकों का पालन करते हुए, प्रत्येक बंदी के लिए न्यूनतम तीन वर्ग मीटर का व्यक्तिगत स्थान सुनिश्चित करता है। वर्तमान में खाली, इस बैरक की क्षमता छह लोगों की है और यह वेंटिलेशन, साफ बिस्तर और स्वच्छता सुविधाओं से सुसज्जित है।

गृह मंत्रालय दिन में तीन बार भोजन, विशेष आहार, कैटीन की सुविधा और रोज़ाना बाहरी व्यायाम की गारंटी देता है। चिकित्सा देखभाल में छह चिकित्सा अधिकारियों के साथ एक 24/7 सुविधा, आईसीयू युक्त 20 बिस्तरों वाला जेल अस्पताल और पास के सर जे.जे. ग्रुप ऑफ़ हॉस्पिटल्स में रेफरल शामिल हैं। चोकसी की पहले से मौजूद स्वास्थ्य समस्याओं का इलाज ज़रूरत पड़ने पर मुफ़्त उपकरण और उपचार से किया जाएगा।

इस सुविधा की निगरानी सीसीटीवी के ज़रिए की जाती है, जिस पर राष्ट्रीय और राज्य मानवाधिकार आयोगों और न्यायिक अधिकारियों की नज़र रहती है। चोकसी को रोज़ाना कानूनी पहुँच, साप्ताहिक पारिवारिक मुलाक़ातें और संचार सुविधाएँ उपलब्ध होंगी। गृह मंत्रालय ने जोर देकर कहा कि प्रशिक्षित कर्मचारियों और मज़बूत निगरानी के साथ ये संप्रभु प्रतिबद्धताएँ मानवीय व्यवहार सुनिश्चित करती हैं। चोकसी के प्रत्यर्पण से जुड़ी ताज़ा जानकारी के लिए, विश्वसनीय समाचार स्रोतों या आधिकारिक बयानों पर नज़र रखें।

Drishti IAS

Safeguarding Transgender Rights in India

<https://www.drishtias.com/daily-updates/daily-news-analysis/safeguarding-transgender-rights-in-india>

08 Sep 2025

9 min read

For Prelims: Transgender Persons (Protection of Rights) Act, 2019, NALSA Judgement 2014, Transgender Persons (Protection of Rights) Rules, 2020, Garima Greh.

For Mains: Indian Society and the Challenges faced by Transgenders, Reforms for Transgender Persons, Transgender Persons (Protection of Rights) Act - Provisions and Associated Concerns

Source: PIB

Why in News?

The **National Human Rights Commission (NHRC)** hosted a National Conference on Transgender Rights aimed at addressing systemic discrimination, strengthening institutional support, and reaffirming constitutional guarantees for transgender persons in India.

How Does the Legal & Constitutional Framework Uphold the Rights of Transgender Persons in India?

Transgender

Definition: As per the Transgender Persons (Protection of Rights) Act, 2019, a transgender person is someone whose gender identity does not match the gender assigned at birth.

Population: India has around 4.8 million transgender persons (Census 2011).

This includes individuals with intersex variations, gender-queer identities, and socio-cultural identities such as kinnar, aaravani and jogta, etc.

Part of LGBTQIA+: Transgender persons are represented by the "T" in LGBTQIA+, which stands for Lesbian, Gay, Bisexual, Transgender, Queer, Intersex, and Asexual.

The "+" covers other identities like non-binary and pansexual, reflecting the evolving understanding of gender and sexuality.

Legal & Constitutional Framework

Transgender Persons (Protection of Rights) Act, 2019: Created a comprehensive legal structure for the protection and empowerment of transgender persons.

Key Provisions Include:

Non-Discrimination Clause: Prohibits exclusion or unfair treatment in education, employment, healthcare, housing, and access to public services.

Self-Identification: Recognises the right to self-perceived gender identity, allowing individuals to obtain identity certificates from the District Magistrate without the requirement of medical or psychological assessments.

Healthcare Access: Mandates provision of gender-affirming medical care, HIV surveillance, and inclusion in public health insurance schemes.

Statutory Institutional Mechanism: Establishes the National Council for Transgender Persons (NCTP) to advise the central government on welfare policies, monitor implementation, and coordinate inter-ministerial efforts.

Landmark Judgments:

NALSA v. Union of India (2014): Marked a historic shift by recognising transgender persons as the “third gender”.

Affirmed that gender identity is integral to dignity, equality, and personal autonomy under articles 14, 15, 19 and 21 of the Constitution.

Framed transgender rights as a matter of human rights, not just legal identity.

Karnataka High Court in *Ms. X vs Stater of Karnataka*, 2024 upheld the right of transgender persons to change name and gender on birth certificates, as permitted under the Transgender Persons (Protection of Rights) Act, 2019 and Transgender Persons (Protection of Rights) Rules, 2020.

Election Commission Directive (2009) introduced an “others” option in voter registration forms, allowing transgender individuals to avoid male or female classification.

What are the Key Challenges Faced by Transgender Persons in India?

Marginalisation: Historical invisibility continues to impact social and economic inclusion, despite progressive laws judgements (NALSA v. Union of India-2014).

Transgender persons face stigma, bullying, and rejection, which leads to their poor mental health. A NALSA survey found 27% were denied healthcare due to gender identity.

Gender-affirming treatments cost Rs 2–5 lakh and are often not covered in insurance. Ayushman Bharat TG Plus provides medical coverage but its awareness and accessibility remain limited.

The literacy rate among transgender persons stands at 56.1%(2011 Census), significantly lower than the national average of 74%, highlighting the lack of a gender-sensitive curriculum across the country.

Economic Exclusion: Transgenders face employment bias, workplace hostility, and lack of gender-neutral facilities, limiting economic opportunities.

92% experience economic exclusion (NHRC 2018) and 48% are unemployed (ILO 2022).

Despite a 2024 RBI circular allowing transgender and queer persons to open joint bank accounts and nominate partners, access to financial services remains limited due to institutional gaps and low awareness.

Law Enforcement and Social Protection Gaps: Garima Greh shelters, though progressive in intent, face issues like inadequate funding, poor awareness, and limited state coverage.

Despite the 2019 Act, challenges in ID issuance, complex certification processes, and issues like police harassment and family rejection continue to hinder self-identification and timely support for transgender persons.

Institutional mechanisms for child protection and elder care often exclude gender-diverse individuals.

Key Measures For Transgender Welfare in India

SMILE Scheme & Garima Greh provides rehabilitation, skill development, healthcare, and livelihood support for transgender persons.

Ayushman Bharat TG Plus offers health insurance coverage for gender-affirming treatments and healthcare needs.

National Portal for Transgender Persons facilitates access to schemes, services, and grievance redressal.

Transgender individuals are included under the disability pension scheme with a specific “transgender” option.

The Ministry of Home Affairs (2022) directed prisons to ensure privacy and dignity for third-gender inmates.

Under state-level Initiatives, Maharashtra has set up transgender cells in colleges, while Kerala provides university reservations and hostel facilities for transgender students.

What Measures Should be Taken for Transgender Empowerment in India?

Legal Framework: The Transgender Persons (Protection of Rights) Act, 2019 must be fully implemented by setting up grievance redressal cells, a central digital portal for applications, conducting audits, and training police, health, and education officials on transgender rights and gender sensitivity.

Economic Empowerment: Promote gender-inclusive policies, diversity hiring, financial schemes, and entrepreneurship support, scaling successful corporate models like Tata Steel's diversity program.

A World Bank report (2021) estimates that integrating transgender persons into the workforce could boost India's GDP by 1.7%.

Access to Social Services : Schools and colleges should implement inclusive policies, provide teacher training, prevent bullying and discrimination, expand counselling services, ensure gender-neutral washrooms, and promote peer and teacher support for transgender students.

Ensure insurance coverage for gender-affirming treatments, establish dedicated clinics, expand mental health services, and provide sensitivity training for providers.

Awareness Campaign: Conduct gender sensitisation programs, encourage diverse media representation, support cultural events like the Koovagam Festival, and promote campaigns like "I Am Also Human" to reduce stigma.

Punekar News

Pune Private Hajj Quota Scam: Pilgrims Duped of Rs 160 Crore, Community Warns Against Private Operators

<https://www.punekarnews.in/pune-private-hajj-quota-scam-pilgrims-duped-of-rs-160-crore-community-warns-against-private-operators/>

September 8, 2025

Pune, 8th September 2025: Hundreds of Pune residents who had saved for years to fulfill their dream of performing Hajj in 2025 are still waiting for refunds after private Hajj operators failed to deliver on their promises.

Pilgrims had paid ₹8–10 lakh per person, or ₹16–18 lakh per couple, to private tour operators for what was advertised as a deluxe Hajj package. However, when Saudi Arabia slashed 80% of India's private Hajj quota in April 2025 due to operators missing deadlines on the Nusuk portal, over ₹160 crore remained stuck with these companies. Till date, no refund process has been initiated.

As a result, more than 2,000 affected pilgrims—including some selected under the government quota for Hajj 2026—say they are unable to pay the second installment for the upcoming pilgrimage because their earlier payments have not been returned.

Silence and Betrayal

Victims allege that most operators have gone silent—ignoring calls, giving false assurances, or claiming they are in Mecca. Many have branded this as “organized fraud” and “systemic betrayal” of faith and finances.

Activists Step In

Civic activists such as Jaymala Dhankikar and Saleem Mulla have taken up the issue, supporting complaints filed with the National Human Rights Commission (NHRC). They have demanded intervention by the CBI, Enforcement Directorate (ED), Income Tax Department, and police to investigate what they call a multi-crore faith-based financial scam.

The activists and victims have demanded:

Immediate criminal investigations, including FIRs and seizure of assets

Transparent publication of private Hajj quota allotments

Revocation of licenses and blacklisting of defaulting operators

Structured refund deadlines with government monitoring

Why Pilgrims Are Urged to Avoid Private Operators

According to victim groups, private operators exploit loopholes and lack of oversight. Key concerns include:

No accountability: Payments often taken in cash with minimal receipts

Ethical betrayal: Pilgrims' spiritual aspirations converted into financial stress

Unregulated system: No escrow accounts, refund guarantees, or regulatory safeguards

Repeat risks: Applicants for Hajj 2026 may face the same fate if they rely on private agencies

Warning to the Community

In a joint statement, the Pune chapter of victims of private Hajj operators appealed to fellow believers to exercise caution:

"These operators have exploited our faith, misused our life savings, and left thousands of families stranded. They operate in the shadows—cash-only, no paperwork, and no refunds. Do not become the next victim."

They urged pilgrims to opt only for the government-approved Hajj Committee route, which offers documentation, transparency, and accountability.

Hindustan Live

बेटी हुई तो बीवी को घर से निकाला, दहेज के लिए मारपीट; मानवाधिकार आयोग पहुंची शबनम

लड़की के जन्म के बाद से ही पीड़िता के पति, पीड़िता को काफ़ी बेरहमी से मारने पीटने लगे और घर से भगा दिया। इस संबंध में नगर थाना में पीड़िता के आवेदन के आलोक में पति एवं अन्य के विरुद्ध मुकदमा दर्ज कराया गया है।

<https://www.livehindustan.com/bihar/husband-beaten-wife-for-dowry-thrown-out-of-house-for-daughter-birth-shabnam-approached-human-rights-commission-201757340297421.amp.html>

Mon, 8 Sept 2025, 07:47:PM

Sudhir Kumar लाइव हिन्दुस्तान, मुजफ्फरपुर

बिहार के मुजफ्फरपुर में एक विवाहिता को बेटी पैदा करने के कारण घर से निकाल दिया गया। कलियुगी पति ने पत्नी को ही मारपीट की और घर से भगा दिया। मामला शहर के कमरा मोहल्ले का है। पीड़ित शबनम खातून ने मानवाधिकार आयोग से न्याय की गुहार लगाई है।

पीड़िता ने बताया कि उसकी शादी वर्ष 2023 में कमरा मोहल्ले के सैयद अरमान हैदर उर्फ कौसर के साथ हुई थी। शादी के पहले लड़के ने अपने बारे में गलत जानकारी दी और बताया कि वह एक प्राइवेट कंपनी में अच्छे ओहदे पर हैं, लेकिन शादी के बाद उसकी सच्चाई जब सामने आई तो पीड़िता हतप्रभ हो गई, फिर भी वह सामंजस्य बनाकर रहने लगी। पीड़िता का आरोप है कि उसके पति, उसे काफ़ी मारपीट करते थे और दहेज के नाम पर अवैध पैसे की उगाही करते थे। हद तो तब हो गई जब पीड़िता ने एक लड़की को जन्म दी।

लड़की के जन्म के बाद से ही पीड़िता के पति, पीड़िता को काफ़ी बेरहमी से मारने पीटने लगे और घर से भगा दिया। इस संबंध में नगर थाना में पीड़िता के आवेदन के आलोक में उसके पति एवं अन्य के विरुद्ध मुकदमा दर्ज कराया गया है। अब पूरा मामला राष्ट्रीय एवं राज्य मानवाधिकार आयोग के पास भी पहुँच चुका है। मामले के संबंध में मानवाधिकार मामलों के अधिवक्ता एस.के.झा ने बताया कि यह मामला काफ़ी गंभीर है, पीड़ित महिला काफ़ी घबराई हुई हैं।

एसके झा ने बताया कि मामले की पूरी जानकारी राष्ट्रीय और राज्य मानवाधिकार आयोग को दी गई है। पीड़िता को न्याय अवश्य मिलनी चाहिए और दोषियों को कड़ी-से-कड़ी सजा मिलनी चाहिए।

First Bihar

BIHAR: बेटी के जन्म लेने पर पति ने पत्नी को घर से निकाला, मानवाधिकार आयोग में पहुंचा मामला

मुजफ्फरपुर के कमरा मोहल्ले में एक पति ने बेटी जन्म लेने पर पत्नी को मारपीट कर घर से भगा दिया। पीड़िता ने न्याय की गुहार लगाई है। मामला अब राष्ट्रीय और राज्य मानवाधिकार आयोग तक पहुंच चुका है।

<https://firstbihar.com/bihar/muzaffarpur-news/muzaffarpur-beti-janm-par-patni-pitayi-manavadhikar-aayog-258166>

1st Bihar Published by: MANOJ KUMAR Updated Mon, 08 Sep 2025 08:59:02 PM IST

MUZAFFARPUR: बिहार के मुजफ्फरपुर जिले में एक अजीबोगरीब मामला सामने आया है, जहाँ एक कलियुगी पति ने बेटी के जन्म लेने पर अपनी पत्नी को ही मारपीट कर घर से भगा दिया। पूरा मामला शहर के कमरा मोहल्ले का है। अब पीड़िता न्याय के लिए गुहार लगा रही है। यह मामला अब मानवाधिकार आयोग में पहुंच चुका है।

पीड़िता पत्नी ने बताया कि उसकी शादी वर्ष 2023 में कमरा मोहल्ले के सैयद अरमान हैदर उर्फ कौसर के साथ हुई थी। शादी के पहले लड़के ने अपने बारे में गलत जानकारी दी और बताया कि वह एक प्राइवेट कंपनी में अच्छे ओहदे पर हैं, लेकिन शादी के बाद उसकी सच्चाई ज़ब सामने आई तो पीड़िता हतप्रभ हो गई, फिर भी वह सामंजस्य बनाकर रहने लगी।

पीड़िता का आरोप है कि उसके पति, उसे काफ़ी मारपीट करते थे और दहेज़ के नाम पर अवैध पैसे की उगाही करते थे। हद तो तब हो गई जब पीड़िता ने एक लड़की को जन्म दी। लड़की के जन्म के बाद से ही पीड़िता के पति, पीड़िता को काफ़ी बेरहमी से मारने पीटने लगे और घर से भगा दिया।

इस संबंध में नगर थाना में पीड़िता के आवेदन के आलोक में उसके पति एवं अन्य के विरुद्ध मुकदमा दर्ज कराया गया है। अब पूरा मामला राष्ट्रीय एवं राज्य मानवाधिकार आयोग के पास भी पहुँच चुका है। मामले के संबंध में मानवाधिकार मामलों के अधिवक्ता एस.के.झा ने बताया कि यह मामला काफ़ी गंभीर है, पीड़ित महिला काफ़ी घबराई हुई हैं। मामले की पूरी जानकारी राष्ट्रीय और राज्य मानवाधिकार आयोग को दी गई है। पीड़िता को न्याय अवश्य मिलनी चाहिए और दोषियों को कड़ी-से-कड़ी सजा मिलनी चाहिए।

Front News Network

26 वर्षीय युवक प्रीतम का आरोप, दिल्ली पुलिस में भर्ती होते ही पत्नी ने छोड़ा पति

<https://frontnewsnetwork.com/26-year-old-youth-pritams-allegation-wife-left-her-husband-as-soon-as-he-was-admitted-to-delhi-police/>

By FNN RDP | September 8, 2025

एफएनएन, हरियाणा : उत्तर प्रदेश के बहुचर्चित एसडीएम ज्योति मौर्या और उनके पति आलोक मौर्या के केस की तरह ही एक मामला हरियाणा के पलवल से सामने आया है। यहां 26 वर्षीय युवक प्रीतम ने आरोप लगाया है कि उसकी पत्नी ने दिल्ली पुलिस में नौकरी लगने के बाद उसे छोड़ दिया और अब साथ रहने से साफ इनकार कर रही है। वहीं पत्नी प्रीति ने इन आरोपों को खारिज करते हुए पति पर मानसिक उत्पीड़न का आरोप लगाया है।

लाइब्रेरी में हुई थी मुलाकात, आर्य समाज मंदिर में की शादी

पलवल के गांव बड़ौली निवासी प्रीतम ने बताया कि उसने 2021 में युवाओं की प्रतियोगी परीक्षा की तैयारी के लिए एक लाइब्रेरी शुरू की थी। इसी दौरान राजीव नगर की रहने वाली युवती प्रीति वहां पढ़ाई करने आती थी। धीरे-धीरे दोनों के बीच नजदीकियां बढ़ीं और 4 जनवरी 2023 को बल्लभगढ़ स्थित एक आर्य समाज मंदिर में उन्होंने शादी कर ली। शादी के बाद कुछ समय प्रीतम ससुराल में रहा, फिर दोनों ने रसूलपुर चौक पर एक फ्लैट लेकर रहना शुरू किया। इसी दौरान दिल्ली पुलिस की भर्ती प्रक्रिया शुरू हुई।

पति का आरोप: नौकरी के लिए की मदद, फिर छोड़ा

प्रीतम का दावा है कि पत्नी की नौकरी की तैयारी के लिए उसने लाइब्रेरी को शिफ्ट किया, कुछ संपत्ति भी बेच दी और आर्थिक रूप से हर संभव सहयोग किया। जब पत्नी ने दिल्ली पुलिस में आवेदन किया, तो उसने उसकी फिजिकल और लिखित परीक्षा की तैयारी में पूरा सहयोग किया। फरवरी 2024 में पत्नी की ट्रेनिंग शुरू हो गई। प्रीतम का आरोप है कि वेरिफिकेशन के दौरान पत्नी ने खुद को अविवाहित बताया। फरवरी 2025 में ट्रेनिंग पूरी होने के बाद वह ससुराल चली गई और प्रीतम को जानकारी तक नहीं दी गई। जब वह उसे लेने गया, तो ससुराल वालों ने साथ भेजने से इनकार कर दिया और पत्नी ने भी वापस आने से मना कर दिया।

पत्नी का पलटवार: दबाव डालता था पति, दी आर्थिक मदद

वहीं, प्रीति ने इन सभी आरोपों को सिरे से खारिज करते हुए दावा किया कि प्रीतम उस पर जबरन शादी का दबाव बनाता था और नौकरी लगने के बाद इनसिक्वोर हो गया। प्रीति ने बताया कि उसने अपनी पहली तनख्वाह से 1 लाख रुपये पति को दिए और 5 लाख रुपये का लोन लेकर लाइब्रेरी खोलने में भी मदद की, जिसकी किस्तें उसकी तनख्वाह से कट रही हैं।

दोनों पक्षों ने की शिकायत, पुलिस रख रही नजर

प्रीति का कहना है कि उसने हरियाणा सीएम विंडो पर शिकायत दी है, जिसमें प्रीतम ने लिखित वादा किया था कि वह दोबारा ऐसी हरकत नहीं करेगा। वहीं, प्रीतम ने भी हरियाणा के मुख्यमंत्री और राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली में शिकायत दर्ज कराई है। फिलहाल यह मामला दोनों परिवारों के बीच गंभीर विवाद का रूप ले चुका है, जिस पर पुलिस और प्रशासन की नजर बनी हुई है।

News Aroma

चाईबासा में नक्सलियों को करारा झटका, 10 लाख का इनामी कमांडर अमित हांसदा मुठभेड़ में ढेर

<https://www.newsaroma.com/jharkhand-news-naxalites-suffer-a-big-blow-in-chaibasa-10-lakh-bounty-commander-amit-hansda-killed-in-encounter/>

Published on September 8, 2025

By Digital Desk

Jharkhand News: झारखंड के पश्चिमी सिंहभूम (चाईबासा) जिले में नक्सल विरोधी अभियान में पुलिस और CRPF को रविवार को बड़ी सफलता मिली। गोइलकेरा थाना क्षेत्र के रेलापराल जंगल में भाकपा (माओवादी) के जोनल कमांडर और 10 लाख रुपये के इनामी नक्सली अमित हांसदा उर्फ अपटन उर्फ चंद्रमोहन हांसदा को मुठभेड़ में मार गिराया गया। इस कार्रवाई ने कोल्हान क्षेत्र में नक्सली गतिविधियों को बड़ा झटका दिया है।

क्या है मामला?

पुलिस अधीक्षक (SP) राकेश रंजन ने बताया कि गुप्त सूचना के आधार पर चाईबासा जिला पुलिस और कोबरा 209 बटालियन की संयुक्त टीम ने रेलापराल जंगल में सर्च ऑपरेशन शुरू किया था। इस दौरान नक्सलियों ने घात लगाकर फायरिंग शुरू कर दी।

जवाबी कार्रवाई में सुरक्षा बलों ने मोर्चा संभाला, और कई घंटों तक चली गोलीबारी में अमित हांसदा मारा गया। तलाशी में उसके पास से एक SLR राइफल, जिंदा कारतूस और अन्य नक्सली सामग्री बरामद हुई। SP ने कहा कि राष्ट्रीय मानवाधिकार आयोग के दिशा-निर्देशों के तहत सभी कानूनी प्रक्रियाएं पूरी की जा रही हैं।

अमित हांसदा का आपराधिक इतिहास

बोकारो जिले के चतरोचट्टी थाना क्षेत्र के ढोड़ी गांव का निवासी अमित हांसदा 2008 से नक्सली गतिविधियों में सक्रिय था। वह चाईबासा, सरायकेला और आसपास के क्षेत्रों में 96 से अधिक नक्सली वारदातों में शामिल था। उस पर 12 से ज्यादा पुलिसकर्मियों की हत्या और हथियार लूटने के आरोप थे।

ये हैं प्रमुख घटनाएं

2014: चाईबासा में बैंक लूट, सरायकेला के फुकड़ू में पुलिसकर्मी की हत्या और हथियार लूट।

गोइलकेरा: पूर्व विधायक गुरुचरण नायक पर हमला और दो जवानों की हत्या।

2022: झिरकाटा में हथियार लूट का मास्टरमाइंड।

SOVEREIGN ASSURANCE | Belgian authorities have been assured that Mehul Choksi, wanted in the multi-crore PNB fraud, will be provided adequate conditions in Arthur Road jail

MHA charts out safe, healthy life for Choksi in Mumbai jail

Ashish Singh

MUMBAI

The Ministry of Home Affairs (MHA) has given a sovereign assurance to Belgian authorities that fugitive diamantaire Mehul Choksi, wanted in connection with the multi-crore Punjab National Bank (PNB) fraud, will be provided adequate living conditions at Mumbai's Arthur Road Jail if extradited to India, Central government sources said on Monday.

In a detailed communication to the Ministry of Justice, Government of the Kingdom of Belgium, the MHA said Choksi would be housed in Barrack No. 12 of Arthur Road Jail, a high security block for economic offenders, which has a maximum capacity of six inmates but currently holds none.

The MHA said the conditions meet international human rights standards, including those of the European Court of Human Rights (ECHR). In the barrack, each detainee would have at least 3 sq mt of personal space, in line with the standards set by the European Committee for the Prevention of Torture (CPT).

6 Full-time medical officers, nursing and pharmacy staff

A 20-bed hospital within the premises

Access to JJ Hospital with a prison ambulance and 24/7 escort guards

Option of treatment from private doctors or mental health experts of choice

3 Meals would be served daily, each tested beforehand

Special diets on festive occasions

Access to exercise and recreation



Open-air yard measuring 15ft X 40 feet

Exercise allowed in the passageways during monsoon

Can practice yoga and meditation; play games such as chess and carrom, and borrow books from the library

The MHA has stressed that Choksi would not be placed in solitary confinement but would share a cell with another prisoner facing white-collar crime charges and a common language. Each cell, measuring about 20ft X 15ft with a 15ft ceiling, has an attached toilet and washroom, adequate lighting, ventilation through windows and fans, and mosquito-proofing. Prisoners are provided with a cotton mattress, pillow, blanket, and

bedsheet, with a wooden or metal cot made available if recommended on medical grounds. The cells are cleaned daily, rubbish is cleared twice a day, and the municipal corporation fumigates the barrack every week.

On security, the government said the barrack is under 24/7 CCTV surveillance, with dedicated guards and officers deployed in shifts. Inmates are segregated according to age, type

of crime and special needs, and violent or habitual offenders are housed separately. The letter asserted that there was "no question of overcrowding, violence or extortion".

Choksi would also be allowed regular communication with his family and lawyers. According to the assurance, he can meet blood relatives once a week for 20 minutes, speak to family members over the phone, and consult lawyers daily except on Sundays and public holidays. Newspapers in English and local languages and terrestrial television channels are also available to inmates.

The MHA emphasised that prison conditions are regularly monitored by the Maharashtra prison administration, the National Human Rights Commission (NHRC), the State Human Rights Commission (SHRC), and judicial officers. Prisoners are free to lodge complaints regarding mistreatment or inadequate facilities with prison authorities, rights bodies, or courts, and remedial action is taken in cases found to be substantiated.

MHA assures Belgium on Choksi detention

PIONEER NEWS SERVICE
■ New Delhi

In a letter of assurance to the Belgium, the Ministry of Home Affairs (MHA) has given detailed specifications on facilities under which economic fugitive Mehul Choksi would be detained if he is extradited in connection with the Punjab National Bank fraud case.

The MHA has assured that Choksi will be kept in a cell of three square meters of personal space at the Barrack no 12, Arthur Road jail complex in Mumbai. Barrack No 12 is separate from the general prison complex and hence there is no question of overcrowding, violence and extortion. The two-cell barrack, with a six-person capacity, is currently unoccupied. The facility provides sleeping arrangements including cotton mats, pillows, sheets and blankets with beds available on medical recom-

mendation. The cells feature ventilation, fans, regular cleaning, continuous water supply and attached sanitation facilities with flush toilets and wash basins.

By detailing the specific facility, occupancy limits, medical provisions and oversight mechanisms, the Government of India seeks to offer Belgian judicial authorities guarantees that Choksi's detention will conform to accepted minimum standards.

In its letter, the MHA has set out specific material, medical and procedural safeguards intended to address human rights concerns raised during the extradition proceedings in Belgium, where Choksi is under detention.

"Medical care is provided through a 24x7 facility staffed by six medical officers, nursing orderlies, pharmacists and laboratory support," it said.

The MHA also assured that



Choksi's pre-existing medical reports "will be considered and necessary equipment and therapies will be provided free of cost based on medical advice".

The MHA characterised the assurance as a sovereign commitment, made in consultation with the state Government and prison authorities, and asserted that it cannot be overridden

by administrative or judicial discretion under Indian law.

Oversight mechanisms at the Barrack include prison administration monitoring, inspections by the National and State Human Rights Commissions (NHRC, SHRC), and judicial supervision. Channels for complaints and remedial action in cases of substantiated mistreatment are also outlined.

"The assurances were submitted in connection with India's request for the surrender of Mehul Choksi in a Central Bureau of Investigation (CBI) case. Choksi is accused under various provisions of the Indian Penal Code (IPC) and relevant sections of the Prevention of Corruption Act (POCA), 1988," a senior official said.

Choksi is accused under various provisions of Indian law, including Section 120-B (criminal conspiracy), Sections 409, 420, 477A, and 201 of the Indian Penal Code (IPC), as well as relevant sections of the Prevention of Corruption Act (POCA), 1988. Choksi was arrested in Belgium in April this year following a formal request from Indian authorities.

He and his nephew, Nirav Modi, are the primary accused in the PNB fraud case involving fraudulent transactions of over ₹13,000 crore.

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By detailing the specific facility, occupancy limits, medical provisions and oversight mechanisms, the Government of India seeks to offer Belgian judicial authorities guarantees that Choksi's detention will conform to accepted minimum standards.

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चिंतनीय

एनएचआरसी ने पिछले दिनों एक मामले में सागर कलेक्टर और एसपी को लगाई फटकार, मुख्य सचिव को लिखा पत्र

मानवाधिकार उल्लंघन के रोजाना 29 मामले, 4669 शिकायतें लंबित

सरकार ने विधानसभा में दी जानकारी, वर्ष 2024-25 में मानव अधिकार उल्लंघन के कुल 10 हजार 373 मामले सामने आए

● भोपाल / प्रशासनिक संवाददाता

सागर जिले के ग्राम बरधा में अवैध केशर से करंट लगने के मामले में आरोपियों के खिलाफ कार्रवाई नहीं करने को लेकर राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने पिछले दिनों सागर कलेक्टर और पुलिस अधीक्षक को कड़ी फटकार लगाई। आयोग ने मुख्य सचिव को पत्र भी लिखा जिसमें कहा गया है कि इस घटना में करंट लगने से हाथ कटवाने को मजबूर हुए बालक मानस शुकला के परिजनों को 10 लाख रुपये की सहायता क्यों न दी जाए? आयोग ने सागर कलेक्टर संदीप जीआर को इस मामले में जिम्मेदार मानते हुए उनके विरुद्ध डिपार्टमेंट ऑफ पर्सनल ट्रेनिंग (डीओपीटी) में शिकायत कर कार्रवाई के लिए पत्र लिखने को

कहा है। मप्र के संदर्भ में बात करें तो यहाँ 2024-25 में मानव अधिकार उल्लंघन के रोजाना करीब 29 मामले सामने आए हैं। पिछले पांच वर्षों में राज्य में मानव अधिकार उल्लंघन की घटनाओं में लगातार वृद्धि हुई है। वर्ष 2024-25 में मानव अधिकार उल्लंघन के कुल 10 हजार

373 मामले सामने आए। राज्य सरकार ने हाल में मप्र विधानसभा के मानसून सत्र के दौरान मानव अधिकार उल्लंघन की शिकायतों और उनके निराकरण की वार्षिक घटनाओं का ब्यौरा प्रस्तुत किया। कांग्रेस विधायक अजय सिंह ने सरकार से पूछा कि मप्र राज्य मानव अधिकार



आयोग में मानव अधिकार संबंधी कितनी शिकायतें लंबित हैं। वित्तीय वर्ष 2019-20 से 2024-25 तक आयोग को मानवाधिकार संबंधी कितनी शिकायतें प्राप्त हुईं और कितनी शिकायतों का निराकरण किया गया। सरकार ने इसके जवाब में सदन को बताया कि पिछले पांच

साल में मानव अधिकार उल्लंघन की कुल 4,669 शिकायतें लंबित हैं। पिछले कुछ वर्षों में लंबित शिकायतों की संख्या में भी वृद्धि हुई है। वर्ष 2020-21 में लंबित शिकायतों की संख्या 2798 थी। सामान्य प्रशासन विभाग के मानव अधिकार प्रकोष्ठ के अनुसार वर्ष 2024-25 के अंत तक लंबित शिकायतों की संख्या 4603 थी,

जबकि इस वर्ष अब तक लंबित शिकायतों की संख्या 4669 है। दिलचस्प बात यह है कि पिछले पांच वर्षों में मानव अधिकार उल्लंघन की शिकायतें बढ़ी हैं, लेकिन पिछले दो दशक में इनमें कमी आई है। प्रदेश में मानव अधिकार उल्लंघन के मामलों में पिछले कुछ वर्षों में कमी आई है। पिछले 20 वर्षों में मामलों की औसत संख्या लगभग आधी रह गई है।

वर्ष 2002-2003 में कुल शिकायतें 15,000 से अधिक थीं, जो 2021-22 में घटकर 9,000 से नीचे आ गईं। अधिकारियों ने इसका श्रेय शिकायतों के त्वरित निपटान को दिया, जिसके कारण पिछले कुछ वर्षों में मामलों की संख्या में कमी आई है। आयोग द्वारा

मप्र मानव अधिकार आयोग में शिकायतों का लेखा-जोखा

वर्ष	प्राप्त शिकायतें	लंबित शिकायतें
2019-2020	9,551	3,135
2020-2021	8,677	2,798
2021-2022	8,821	2,490
2022-2023	9,248	3,196
2023-2024	9,534	4,706
2024-2025	10,373	4,603

(विधानसभा में जीएडी, मानव अधिकार प्रकोष्ठ के अनुसार)

शिकायतों या संज्ञानों का विभागवार वर्गीकरण दर्शाता है कि मानव अधिकार उल्लंघन की शिकायतें आमतौर पर पुलिस और जेल विभाग के खिलाफ अधिक थीं।